

**KARNATAKA ORDINANCE NO. 2 OF 2010**  
**THE KARNATAKA STATE UNIVERSITIES (AMENDMENT) ORDINANCE, 2010**  
**Arrangement of Sections**

**Sections:**

1. Short title and commencement
2. Amendment of section 17

**KARNATAKA ORDINANCE NO. 2 OF 2010**

(Promulgated by the Governor of Karnataka in the sixty first year of the Republic of India and First Published in the Karnataka Gazette Extra-Ordinary on the 20<sup>th</sup> day of May, 2010)

**THE KARNATAKA STATE UNIVERSITIES (AMENDMENT) ORDINANCE, 2010**

An Ordinance further to amend the Karnataka State Universities Act, 2000.

Whereas both the Houses of the Karnataka State Legislature are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action, further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 Of 2001) for the purposes hereinafter appearing;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

**1. Short title and commencement.**-(1) This Ordinance may be called the Karnataka State Universities (Amendment) Ordinance, 2010.

(2) It shall come into force at once.

**2. Amendment of section 17.**-(1) In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), in section 17, for sub-section (1), the following shall be substituted, namely:-

“(1) The Registrar shall be a whole time officer of the University. The state Government may appoint an officer not below the rank of Group A officer of the super time scale or a member of the faculty of any university working as a professor for atleast ten years, to be a Registrar of a university.”

**H.R.BHARDWAJ**  
**GOVERNOR OF KARNATAKA**

By order and in the name of the Governor of Karnataka,

**G.K. BOREGOWDA**  
Secretary to Government  
Department of Parliamentary Affairs  
and Legislation.